

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM

O. A. No. 369/90
TMAXXNOK

189

DATE OF DECISION 15-5-1990

P Sivasankara Pillai Applicant (s)

Mr MR Rajendran Nair Advocate for the Applicant (s)

Versus

Union of India & Ors. Respondent (s)

Mr NN Sugunapalan, SCGSC Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

&

The Hon'ble Mr. AV Haridasan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

(Shri SP Mukerji, Vice Chairman)

Heard the learned counsel for both the parties.

2. The learned counsel for the applicant states that the applicant will be satisfied if a direction is given to the respondents to dispose of his representations at Annexure-II dated 15.12.1989 and Annexure-III dated 26.3.1990 within a reasonable time. The learned counsel for the respondents has no objection to such a direction ~~is~~ being given.

Accordingly we close this application with ^{the} direction to the aforesaid the respondents that/representations at Annexure-II and III

should be disposed of by the respondents ^{concerned} within a period of ⁵

two months from the date of receipt of communication of this order. The applicant will be at liberty to move appropriate legal forum if he feels aggrieved by the outcome of these representations in accordance with law.



(AV Haridasan)
Judicial Member



(SP Mukerji)
Vice Chairman

15-5-1990

trs